

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 416/TT/2014**

- Subject:** Approval of transmission tariff for Transmission System associated with common transmission scheme associated with ISGS projects in Southern Region in accordance with Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014.
- Date of Hearing:** 24.11.2014
- Coram:** Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Tamil Nadu Generation and Distribution Corporation Limited.  
(Formerly Tamil Nadu Electricity Board-TNEB) and 16 Others.
- Parties present:** Shri S. Kalyana Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.C. Misra, ITPCL  
Shri V.L. Dua, ITPCL  
Shri Mehtab Ahmed, ITPCL

**Record of Proceedings**

The representative of petitioner submitted as follows:-

- (a) This petition is filed by PGCIL seeking transmission tariff of New 400 kV GIS Pooling Station at Nagapattinam with 1x125 MVAR Bus Reactor with the anticipated date of commercial operation as 15.12.2014 for the tariff block 2014-19 period in Southern Region.
- (b) As per the Investment Approval (IA) dated 3.1.2013, the instant asset was to be commissioned within 21 months from the date of IA, i.e. 3.1.2013 and accordingly the completion schedule works out to 3.10.2014.
- (c) The total approved cost of the scheme is ₹18280 lakh including IDC of ₹1026 lakh. The apportioned approved cost of the instant asset is ₹15082 lakh and the estimated completion cost is ₹12011 lakh.



2. The Commission, for the purpose of consideration of the petitioner's prayer for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations, directed the petitioner to file the status of commissioning of the instant asset within one week from the date of issue of this Record of Proceedings on affidavit with a copy to all the respondents.

3. The Commission further directed the petitioner to submit the following information for consideration of the petitioner's prayer for final tariff, on affidavit by 26.12.2014 with a copy to all the respondents:-

a) RPC approval for the complete system.

b) As per Investment Approval (page 18 of the petition), the date of 282<sup>nd</sup> meeting held is indicated as January,3, 2013 and as per page 19 of the petition the date of approval of Board of Directors has shown as January,03, 2012. Petitioner to confirm correct date of Investment Approval.

c) LILO of Nevely-Trichy at Nagapattinam has been actually LILOed at ILFS Switchyard and they have declared deemed COD of this line on 3.5.2014 without prior approval of the Commission, the petitioner to submit how they have declared deemed COD of LILO without prior approval of the Commission and when this line was actually brought under operation?.

d) The reason for the anticipated delay of two months of two months for Nagapattinam Sub-station.

e) Nagapattinam Sub-station is anticipated to be commissioned in December, 2014. The petitioner has not indicated whether they shall connect the LILO of Nevely-Trichy at Nagapattinam Sub-station before COD of the sub-station. The petitioner to confirm this.

f) A copy of LTA agreement and the date from which the LILO of Nevely-Trichy line and Nagapattinam Sub-station shall be considered in the pool for sharing of transmission charges. Petitioner to submit RLDC charging certificate and CEA certificate under Regulation 43 of CEA (Measures Relating to Safety & Electricity Supply) Regulations, 2010 on of the LILO line and bays.

4. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By Order of the Commission

Sd/  
(T. Rout)  
Chief (Legal)

